

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-830(PB)/2018

IN THE MATTER OF:

Rachna Agarwal

.... Applicant/petitioner

Vs.

Keltech Infrastructure Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, IBC

Order delivered on 30.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

Presents:

For the Applicant : -

For the respondent : -

ORDER

On the last date of hearing i.e. 16.07.2018 none had appeared in support of petition. We had adjourned the hearing in the interest of justice. The situation continuous to be the same even today.

Dismissed for non-prosecution.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)